

(Open Court)

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH, ALLAHABAD.

Allahabad this the 30th day of April, 2002.

Contempt Application No. 140 of 2001 IN
Original Application No. 345 of 2001.

Q U O R U M :- Hon'ble Mr. Justice R.R.K. Trivedi, V.C.
Hon'ble Maj. Gen. K.K. Srivastava, A.M.

1. Sachau S/o Sri Ram Roop. R/o Vill. and Post-
Matigaon, Chandauli, posted as Gangman Manduadih,
Gang No. 7.
2. Jieut, S/o Sri Baij Nath, R/o Vill. and Post-
Matigaon, Chandauli, posted as Gangman Manduadih,
Gang No. 7.

.....Petitioners

Counsel for the petitioners :- Sri V.K. Srivastava

V E R S U S

1. Ajay Kumar Srivastava, Divisional Rail Manager,
(Karmik), North Eastern Railway, Varanasi.
2. Mohd. Muslim, Section Engineer (P.W), North
Eastern Railway, Varanasi.

.....Respondents

Counsel for the respondents :- Sri Anil Kumar

O R D E R (Oral)

(By Hon'ble Mr. Justice R.R.K. Trivedi, V.C.)

By this application, the applicants have
prayed to punish the respondents for wilful disobedience
of the order of this Tribunal dated 26.03.2001 passed
in O.A No. 345/2001. The direction given was as under :-

"The application is accordingly disposed of

finally with the liberty to the applicants to make representation before the respondent No.2 within two weeks which shall be considered and decided within a month by a reasoned order. If the applicants have not yet been relieved from Varanasi on the basis of the impugned order, they shall be allowed to continue for a period of six weeks or till the representation is decided whichever is earlier, No order as to costs.".

2. The learned counsel for the respondents has filed Suppl. counter affidavit annexing therewith copy of the order dated 11.02.2002 by which the representation of the applicants has been decided. By the aforesaid order, the representations filed by the applicants have been rejected. In para- 3 of the SCA, it has also been stated that the applicants have already joined at the transferred place. In the circumstances, nothing is left to be decided in this application. The Contempt application is accordingly rejected. Notices are discharged.

3. There will be no order as to costs.


Member- A.
Vice-Chairman.

/Anand/